



## **NHRC's Online Internship Programme concludes**

The National Human Rights Commission (NHRC, India) concluded its 3<sup>rd</sup> Online Short Term Internship Programme of 2025-2026 with 74 university-level students from 21 States and UTs successfully completing it.

The OSTI was inaugurated by Bharat Lal, Secretary General, on August 22. Addressing the valedictory session as the Chief Guest, Vijaya Bharathi Sayani, Member, NHRC, congratulated the interns for successfully completing the enriching two-week journey and commended their dedication.



**NHRC notes struggle of the victims  
of an LPG tanker blast**

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab. Reportedly, the government released compensation for kin of the deceased. However, the assessment of damage to property is still going on.

The New Indian Express

## **UNHRC opened showroom in India to issue refugee certificates to everyone: SC**

The two-judge bench of the apex court made these remarks after hearing a petition of Yousif Haroun Yagoub Mohamed, hailing from Sudan but a resident of India since 2013.

<https://www.newindianexpress.com/nation/2025/Oct/08/unhrc-opened-showroom-in-india-to-issue-refugee-certificates-to-everyone-sc>

Suchitra Kalyan Mohanty | Updated on: 09 Oct 2025, 12:49 am

1 min read

NEW DELHI: The Supreme Court disapproved the United Nations agency's issuance of Refugee Cards to immigrants in India, remarking that the UN High Commissioner for Refugees has "opened a showroom here and are issuing certificates."

The two-judge bench of the apex court, headed by Justice Surya Kant and Justice Joymalya Bagchi, made these remarks after hearing a petition of Yousif Haroun Yagoub Mohamed, hailing from Sudan but a resident of India since 2013.

Arguing for Mohamed, Senior Advocate Dr S Muralidhar, submitted to the top court that he has two children, including a 40-day old infant, and his wife as well as child have been issued Refugee Cards. He is seeking asylum in Australia and prayed the Supreme Court for interim protection.

When the senior lawyer stated that persons who have been issued Refugee Cards by the UNHCR are on a different footing, the court remarked that "we don't want to comment on them."

Muralidhar further added that they are also treated differently by the Ministry of Human Affairs and the Foreigners' Registration Office.

He further added that Mohamed and his family have meanwhile approached the National Human Rights Commission (NHRC) for similar relief, and that their petition is under active consideration of the NHRC.

After hearing these submissions from Muralidhar, the top court rejected the petition. "That being so, there is no reason for us to entertain this writ petition. The petitioner, if so advised, may approach the NHRC for further directions. The Writ Petition is, accordingly, dismissed," said the top court in its recent order on October 6.

Business Standard

## **SC slams UN agency for opening `showrooms' to issue refugee cards in India**

[https://www.business-standard.com/india-news/supreme-court-unhcr-refugee-cards-india-showroom-remarks-justice-surya-kant-125100800685\\_1.html](https://www.business-standard.com/india-news/supreme-court-unhcr-refugee-cards-india-showroom-remarks-justice-surya-kant-125100800685_1.html)

October 8, 2025

The bench disposed of the plea after the Sudanese man's counsel highlighted that the National Human Rights Commission (NHRC) had taken cognisance of this case | (Photo:PTI)

The Supreme Court (SC) recently slammed the United Nations High Commissioner for Refugees (UNHCR) for issuing refugee cards to immigrants in India, adding that they have opened a "showroom" here and are issuing the certificates, LiveLaw reported.

A two-judge bench of Justices Surya Kant and Joymalya Bagchi made these remarks while hearing a petition filed by a Sudanese man, who has been living in India since 2013. The man, who is now seeking asylum in Australia and has sought interim protection from the court, has two children, including a 40-day-old infant. The man's wife and children have been issued refugee cards.

Appearing for the petitioner, Senior Advocate S Muralidhar argued that individuals holding refugee cards issued by the United Nations High Commissioner for Refugees (UNHCR) stand on a different footing. He added that such persons are treated distinctly by both the Ministry of Home Affairs and the Foreigners' Registration Office.

Hearing this, Justice Kant noted, "They (the UN Agency) have opened a showroom here, they are issuing certificates to [...] we don't want to comment on them."

The petitioner's counsel said that these refugee cards are issued after proper verification, and the process takes a few years. He said, "There are documents and forms which show that they give some weightage to this Refugee status."

Responding to it, Justice Bagchi observed that India has not ratified the relevant international treaty, the Refugee Convention, pertaining to refugee rights. "A corresponding legal right under municipal law does not really exist," the judge said.

While the petitioner's lawyer acknowledged the same, he highlighted that in the last two months, there has been a sudden drive under which Africans in Delhi are being picked up. He added that this is the real apprehension and fear.

When asked why the petitioner does not move to Australia, his counsel said that he wishes to do so but is seeking some interim protection in the meantime. However, Justice Kant declined to grant interim relief, observing, "We must be extremely cautious... There are lakhs of people in similar situations."

The bench disposed of the plea after the Sudanese man's counsel highlighted that the National Human Rights Commission (NHRC) had taken cognisance of this case. The apex court allowed the petitioner to approach the Commission for any further directions, such as seeking protection against coercive action.

Earlier this year, in May, a judge, hearing a case concerning the deportation and living conditions of Rohingya refugees, observed that they cannot claim legal relief solely based on UNHCR cards in India.

Bhaskar English

**‘They’ve opened a showroom here and distributing certificates’:SC slams UNHCR for issuing refugee cards in India; Sudanese man had filed petition to avoid detention**

<https://www.bhaskarenglish.in/national/news/they-opened-showroom-distributing-certificates-sc-unhcr-issuing-refugee-cards-india-sudanese-man-petition-136122542.html>

New Delhi | 23 minutes ago

The Supreme Court on Wednesday objected to the United Nations High Commissioner for Refugees (UNHCR) issuing refugee cards to migrants in India. Justice Surya Kant said - UNHCR has opened a showroom here and is distributing certificates.

The Supreme Court was hearing a petition for interim protection to avoid the detention of a Sudanese man living in India since 2013. The man claims that he has a wife and two children, to whom UNHCR has issued refugee cards. He seeks asylum in Australia.

The petitioner's lawyer said - People who receive refugee cards are viewed differently by foreign registration offices and the Ministry of Human Rights. The process of obtaining a card takes years and involves investigation. On this, Justice Kant said that he did not want to comment further on it, but it is a serious matter.

**Sudanese man's petition rejected**

Muralidhar stated that for the past two months, a campaign of detaining African migrants without cause has been ongoing in Delhi, causing them fear. For this, they sought interim protection.

On this, the court rejected the petition and said that the individual should try to go to Australia, and they allowed the petitioner to seek additional protection orders from the National Human Rights Commission.

**Interim protection petition - filed to stop proceedings**

An interim protection petition means requesting temporary protection in court. It is granted to provide protection to an individual or to stop action against them until the main decision is made. It can be understood as a temporary application for immediate protection.

Statesman

## **‘They have opened a showroom here and are issuing refugee certificates’: SC criticises UNHCR’s operations in India**

The top court expressed concern over the UN agency’s practice of issuing such cards in the country, amid growing judicial concern over the operations of international bodies in India.

<https://www.thestatesman.com/india/they-have-opened-a-showroom-here-and-are-issuing-refugee-certificates-sc-criticises-unhcrs-operations-in-india-1503496552.html>

Statesman News Service | New Delhi | October 8, 2025 5:59 pm

The Supreme Court has come down hard against the United Nations High Commissioner for Refugees (UNHCR), stating that the agency was issuing refugee cards to immigrants residing in the country as if it has opened a showroom here.

Hearing a petition filed by a Sudanese national seeking interim protection from deportation, the apex court said UNHCR-issued cards were not a legal protection for refugees in India to seek relief as these documents hold no statutory validity under Indian law.

The top court expressed concern over the UN agency’s practice of issuing such cards in the country, amid growing judicial concern over the operations of international bodies in India, news agency UNI reported.

Justice Surya Kant, heading a bench with Justice Joymalya Bagchi, said, “We have to be very, very careful... lakhs and lakhs are sitting here,” while declining to give interim relief to the petitioner who has been living in India since 2013 and had sought interim protection from deportation while awaiting a decision on his asylum application in Australia.

“They have opened a showroom here and are issuing certificates,” the bench said, in remarks highly critical of the UNHCR’s operations in India.

The petitioner’s lawyer, Senior Advocate S Muralidhar, informed the court that the Sudanese national’s wife and two children, including a 40-day-old infant, had already been issued refugee cards by the UNHCR. He said the Ministry of Home Affairs and the Foreigners’ Registration Office look at the cases of individuals, who have been issued refugee certificates by the UNHCR, differently, and added that such documents are issued by the UN agency only after a rigorous verification process that sometimes takes years.

Reacting to these arguments, Justice Kant said, “They (the UN agency) are issuing certificates to anyone... we don’t want to comment further.”

Meanwhile, when informed that the NHRC had already taken cognisance of the issue, the court disposed of the petition, granting the petitioner liberty to approach the rights body to finalise appropriate directions, including protection from coercive action.

Odisha Bytes

## **UNHCR Has Set Up Showroom Here And Issuing Certificates; SC On Refugee Status To Illegal Immigrants**

<https://odishabytes.com/unhcr-has-set-up-showroom-here-and-issuing-certificates-sc-on-refugee-status-to-illegal-immigrants/>

by OB Bureau | October 8, 2025 in India

Reading Time: 2 mins read

New Delhi: The Supreme Court, on Wednesday, came down hard on the United Nations High Commission for Refugees (UNHCR) for issuing refugee cards to illegal immigrants in India.

“They have opened a showroom here and are issuing certificates,” Live Law has reported Justice Surya Kant as saying.

The bench of Justice Kant and Justice Joymalya Bagchi were hearing the petition of a man from Sudan, who has been residing in India since 2013. He has two children, including a 40-day old infant, and wife – all of whom have been issued refugee cards by the UN agency.

He is now seeking asylum in Australia and approached the Supreme Court for interim protection.

Appearing for him, senior advocate S Muralidhar said that the petitioner, like many other persons in Delhi holding valid refugee cards, was being treated differently by the Ministry of Home Affairs and the Foreigners’ Registration Office.

To this, Justice Kant said, “They (the UN Agency) have opened a showroom here, they are issuing certificates to... we don’t want to comment on them.”

Muralidhar told the court that the UNHCR refugee cards are issued after proper verification and the process takes several years. “There are documents and forms which show that they give some weightage to this refugee status,” he submitted.

Justice Bagchi then observed that India has not ratified the concerned international treaty/convention (Refugee Convention) with respect to refugee rights. “Legal right in municipal law really is not there,” the judge said.

Conceding that he is aware of this, Muralidhar highlighted that in the last two months, there had been a sudden drive under which people of African-origin in Delhi are being randomly picked up.

“This is the real apprehension and fear... we are awaiting asylum status for Australia and suddenly we are told...,” he said.



Justice Bagchi went on to ask why the petitioner did not move to Australia. To this, Muralidhar replied that he wishes to do so, but is seeking some interim protection in the meantime.

Justice Kant seemed unconvinced and said: “We have to be very very careful about... lakhs and lakhs are sitting here... if somebody makes an effort to...”.

He dismissed Muralidhar’s argument that the National Human Rights Commission had also taken cognizance of the petitioner’s case.

The bench disposed of the petition while giving liberty to the petitioner to seek “any further direction” from the commission.

The SC, even in the past, had made it clear that illegal immigrants can’t claim special status in India on the basis of refugee cards issued by the UNHCR.

Law Beat

## **Justice Surya Kant Slams UNHCR for Issuing Refugee Cards in India: “They’ve Opened a Showroom Here”**

<https://lawbeat.in/top-stories/justice-surya-kant-slams-unhcr-for-issuing-refugee-cards-in-india-theyve-opened-a-showroom-here-1533539>

8 October 2025

SC criticizes UNHCR for issuing Refugee Cards in India

Supreme Court disapproved UNHCR’s issuance of Refugee Cards, said India hasn’t ratified Refugee Convention; denied interim relief to Sudanese national awaiting asylum in Australia

The Supreme Court on Monday came down sharply on the United Nations High Commissioner for Refugees (UNHCR) for issuing Refugee Cards to immigrants in India, with Justice Surya Kant remarking that the agency appeared to have “opened a showroom here” to distribute such certificates.

A bench of Justices Surya Kant and Joymalya Bagchi made the observation while hearing a plea filed by a Sudanese national who has been residing in India since 2013.

The petitioner, who has a wife and two children, including a 40-day-old infant, sought interim protection from deportation while awaiting asylum in Australia.

Appearing for the petitioner, Senior Advocate S. Muralidhar argued that individuals possessing UNHCR-issued Refugee Cards are treated differently by the Ministry of Home Affairs and the Foreigners’ Registration Office, noting that the cards are issued only after a detailed verification process that can take years.

Justice Kant, however, expressed disapproval of the UN agency’s actions, saying, “They have opened a showroom here and are issuing certificates.”

Justice Joymalya Bagchi added that since India has not ratified the Refugee Convention, the cards hold no legal standing in municipal law. “Legal right in municipal law really is not there,” the judge said.

Muralidhar responded that recent police actions had heightened fear among African nationals in Delhi, claiming that many were being “randomly picked up.”

When asked by the Bench why the petitioner did not move to Australia, Muralidhar said he wished to do so but sought temporary protection in the meantime. The Court, however, declined interim relief, noting the sensitivity of the issue involving “lakhs and lakhs” of foreigners residing in India.

The Bench disposed of the petition, granting liberty to the petitioner to seek appropriate directions, including protection from coercive action, from the National Human Rights Commission, which has already taken cognizance of the matter.

Notably, in May this year, Justice Dipankar Datta had also held that refugees in India cannot claim relief based on UNHCR cards in a case concerning Rohingya deportations and living conditions.

Case Title: Yousif Haroun Yagoub Mohamed v. Union of India & Ors

Order Date: October 6, 2025

Bench: Justices Surya Kant and Joymalya Bagchi

The Law Advice

## **“UN Agency Has Opened a Showroom Here”: Supreme Court Criticizes UNHCR for Issuing Refugee Cards in India**

<https://www.thelawadvice.com/news/%E2%80%9Cun-agency-has-opened-a-showroom-here%E2%80%9D-supreme-court-criticizes-unhcr-for-issuing-refugee-cards-in-india>

08 Oct, 2025

The Supreme Court of India recently expressed strong disapproval of the United Nations High Commissioner for Refugees (UNHCR) issuing Refugee Cards to immigrants residing in India, remarking that the agency seems to have “opened a showroom here” for distributing such certificates.

A Bench of Justices Surya Kant and Joymalya Bagchi made the observation while hearing a petition filed by Yousif Haroun Yagoub Mohamed, a man from Sudan who has been living in India since 2013. The petitioner claimed that his wife and two children — including a 40-day-old infant — have already been issued Refugee Cards by the UNHCR. He is currently seeking asylum in Australia and had approached the Supreme Court seeking interim protection from deportation or coercive action.

Senior Advocate S. Muralidhar, appearing for the petitioner, argued that individuals holding UNHCR-issued Refugee Cards occupy a distinct legal position and are treated differently by the Ministry of Home Affairs and the Foreigners’ Registration Office.

In response, Justice Surya Kant made a sharp remark:

“They (the UN agency) have opened a showroom here; they are issuing certificates to everyone. We don’t want to comment on them.”

Muralidhar, however, maintained that UNHCR cards are issued only after due verification, a process that can take a couple of years. He added, “There are documents and forms which show that they give some weightage to this Refugee status.”

At this juncture, Justice Joymalya Bagchi pointed out that India has not ratified the 1951 Refugee Convention or its 1967 Protocol, observing:

“Legal right in municipal really is not there...”

Muralidhar acknowledged this but highlighted a recent surge in random detentions of Africans in Delhi. “In the last two months, Africans are being randomly picked up. This is the real apprehension and fear. We are awaiting asylum status from Australia, and suddenly we are told...,” he said.

Justice Bagchi then inquired why the petitioner had not yet left for Australia. Muralidhar responded that his client intends to move but requires interim protection until his asylum process concludes.

The Bench, however, was not inclined to grant interim relief. Justice Surya Kant remarked:

“We have to be very, very careful... lakhs and lakhs are sitting here... if somebody makes an effort to...”

Upon being informed that the National Human Rights Commission (NHRC) had taken cognizance of the petitioner’s case, the Court disposed of the petition, granting liberty to the petitioner to approach the NHRC for any further directions, including requests for protection from coercive action.

It is noteworthy that in May 2025, while hearing a case concerning the deportation and living conditions of Rohingya refugees, Justice Dipankar Datta had similarly observed that UNHCR cards do not confer enforceable legal rights in India.

Case Title: Yousif Haroun Yagoub Mohamed v. Union of India & Ors., W.P.(C) No. 931/2025

The Wire India

## **`Opened a Showroom...': SC Justice Surya Kant Taunts UNHCR For Issuing Refugee Cards in India**

<https://thewire.in/rights/opened-a-showroom-sc-justice-surya-kant-taunts-unhcr-for-issuing-refugee-cards-in-india>

The Wire Staff

3 hours ago

5 min read

Justice Surya Kant, who is in line to be the next Chief Justice of India, dismissed a plea stating that India has not ratified the concerned international treaty/convention with respect to refugee rights.

New Delhi: Justice Surya Kant of the Supreme Court has deprecated the United Nations High Commission for Refugees (UNHCR) for issuing refugee cards to immigrants in India, saying, "They have opened a showroom here and are issuing certificates," LiveLaw reported.

A bench of Justices Surya Kant and Joymala Bagchi were hearing the petition of a man from Sudan, who has been residing in India since 2013. He has two children, including a 40-day old infant, and wife – all of whom have been issued refugee cards by the UN agency. He is seeking asylum in Australia and approached the Supreme Court for interim protection.

Appearing for him, senior advocate S Muralidhar said that the petitioner, like many other persons in Delhi holding valid refugee cards, was being treated differently by the Ministry of Human Affairs and the Foreigners' Registration Office.

To this, Justice Kant, who is next in line to become the Chief Justice of India, said, "They (the UN Agency) have opened a showroom here, they are issuing certificates to... we don't want to comment on them."

Muralidhar told the court that the UNHCR refugee cards are issued after proper verification and the process takes several years. "There are documents and forms which show that they give some weightage to this Refugee status," he said, as quoted by LiveLaw.

Justice Bagchi responded saying India has not ratified the concerned international treaty/convention (Refugee Convention) with respect to refugee rights. "Legal right in municipal law really is not there," the judge said.

Conceding that he is aware of this, Muralidhar highlighted that in the last two months, there had been a sudden drive under which Africans in Delhi are being randomly picked up.

“This is the real apprehension and fear... we are awaiting asylum status for Australia and suddenly we are told...,” he said.

Justice Bagchi went on to ask why the petitioner did not move to Australia. To this, Muralidhar replied that he wishes to do so, but is seeking some interim protection in the meantime.

Justice Kant, unconvinced, said, “We have to be very very careful about... lakhs and lakhs are sitting here... if somebody makes an effort to...”.

He dismissed Muralidhar’s argument that the National Human Rights Commission had also taken cognizance of the petitioner’s case.

The bench disposed of the petition while giving liberty to the petitioner to seek “any further direction” from the commission.

The Wire has reported regarding a series of raids in the capital city, in which the Delhi police arrested nearly 30 African refugees and sent them to the Lampur detention centre. Most of those detained are from Sudan and Somalia; most of them carried valid UNHCR refugee cards.

While the official reason cited for the arrests was stated as ‘overstaying expired visas’, several refugees have alleged that the crackdown was motivated by racial discrimination.

It must also be noted that in May, while hearing a plea regarding the deportation and living conditions of Rohingya refugees, Supreme Court Justice Dipankar Datta had also said that refugees in India cannot claim reliefs based on UNHCR cards.

Justice Surya Kant was also part of the bench hearing the matter.

Maktoob Media

**Justice Surya Kant taunts UN agency over refugee cards: “They’ve opened a showroom here”**

<https://maktoobmedia.com/india/justice-surya-kant-taunts-un-agency-over-refugee-cards-theyve-opened-a-showroom-here/>

Maktoob Staff

October 8, 2025

Modified : October 8, 2025

Justice Surya Kant of the Supreme Court on Monday taunted the United Nations High Commission for Refugees (UNHCR) for issuing Refugee Cards to immigrants in India, saying, “They have opened a showroom here and are issuing certificates”, LiveLaw reported.

The comment came while a bench of Justices Kant and Joymalya Bagchi was hearing the petition of a Sudanese man who has been living in India since 2013. The petitioner, who has a wife and two children, including a 40-day-old infant, has family members who have been issued Refugee Cards and is seeking asylum in Australia, requesting interim protection from the Supreme Court.

Senior Advocate S. Muralidhar, representing the petitioner, argued that individuals holding Refugee Cards from the United Nations High Commission for Refugees (UNHCR) are treated differently by the Ministry of Home Affairs and the Foreigners’ Registration Office.

He explained that the cards are issued after thorough verification, a process that takes several years.

Justice Kant, however, expressed scepticism, saying, “They [the UN agency] have opened a showroom here, issuing certificates... we don’t want to comment on them.”

Justice Bagchi further noted that India has not ratified the Refugee Convention, meaning refugee rights under municipal law are not recognised.

Muralidhar pointed out that in recent months, Africans in Delhi have been randomly detained, creating fear and uncertainty for the petitioner while he awaits asylum in Australia. Justice Bagchi asked why he did not move to Australia immediately, to which Muralidhar replied that while he intended to do so, he requested some interim protection in the meantime.

Justice Kant, unconvinced, warned, “We have to be very, very careful... lakhs and lakhs are sitting here... if somebody makes an effort to...”



The bench ultimately disposed of the petition but allowed the petitioner to seek “any further direction” from the National Human Rights Commission, such as protection against coercive action.

“It is pointed out by Dr. S. Muralidhar, learned senior counsel for the petitioner, at the outset, that the petitioner and his family have meanwhile approached the National Human Rights Commission (NHRC) for similar relief, and that their petition is under active consideration of the NHRC,” the order reads.

Earlier, Justice Dipankar Datta’s statement in May highlights that UNHCR-issued cards do not automatically grant Rohingya refugees legal rights to relief in India. This was noted during a plea concerning their deportation and living conditions, emphasising that legal remedies must align with Indian laws and policies, not solely international refugee documentation.

India is not a signatory to the 1951 UN Refugee Convention or its 1967 Protocol, which means it has no binding international obligation to grant refugee status or specific protections outlined in those agreements.

However, many argue that India has responsibilities toward refugees, as international human rights treaties like the Universal Declaration of Human Rights and the International Covenant on Civil and Political Rights obligate it to protect basic rights, including non-refoulement.

Live Law

## **‘They Have Opened A Showroom Here’: Justice Surya Kant On United Nations Agency Issuing Refugee Cards To Immigrants In India**

<https://www.livelaw.in/amp/top-stories/supreme-court-they-have-opened-a-showroom-justice-surya-kant-on-un-agency-issuing-refugee-cards-to-immigrants-306230>

By - Debby Jain

Update: 2025-10-08 07:06 GMT

Justice Surya Kant of the Supreme Court recently deprecated a United Nations agency's issuance of Refugee Cards to immigrants in India. "They have opened a showroom here and are issuing certificates", the judge said.

A bench of Justices Kant and Joymalya Bagchi was dealing with the petition of a man who hails from Sudan but has been in India since 2013. As per claims, he has two children, including a 40-day old infant, and his wife as well as child have been issued Refugee Cards. He is seeking asylum in Australia and prayed the Supreme Court for interim protection.

Arguing for the man, Senior Advocate S Muralidhar contended that persons who have been issued Refugee Cards by the United Nations agency (United Nations High Commission for Refugees) are on a different footing. They are also treated differently by the Ministry of Human Affairs and the Foreigners' Registration Office.

Hearing this, Justice Kant commented, "they (the UN Agency) have opened a showroom here, they are issuing certificate to [...] we don't want to comment on them".

At this point, Muralidhar submitted that the Refugee Cards are issued after proper verification and the process takes a couple of years. "There are documents and forms which show that they give some weightage to this Refugee status...", he said.

In response, Justice Bagchi noted that India has not ratified the concerned international treaty/convention (Refugee Convention) with respect to refugee rights. "Legal right in municipal law really is not there...", the judge said.

Muralidhar conceded that he is aware of the same but pointed out that in the last 2 months, there has been a sudden drive under which Africans in Delhi are being randomly picked up. "This is the real apprehension and fear...we are awaiting asylum status for Australia and suddenly we are told...", he added.

Subsequently, Justice Bagchi asked why the petitioner does not move to Australia. Muralidhar replied that he wishes to do so, but in the meantime, some interim protection may be granted. Unconvinced to grant interim relief, Justice Kant remarked, "We have to be very very careful about...lakhs and lakhs are sitting here...if somebody makes an effort to...".

When Muralidhar informed that the National Human Rights Commission has also taken cognizance of the petitioner's case, the bench disposed of the petition, giving liberty to the petitioner to seek "any further direction" (such as, for no coercive action) from the Commission.

It is apposite to mention that in May, while dealing with a plea related to deportation and living conditions of Rohingya refugees, Justice Dipankar Datta also [said](#) that refugees in India cannot claim reliefs based on UNHCR cards.

Case Title: YOUSIF HAROUN YAGOUB MOHAMED Versus UNION OF INDIA AND ORS., W.P.(C) No. 931/2025

Bar and Bench

## **UNHCR has opened a showroom here to issue refugee certificates to everyone: Supreme Court**

"They (UNHCR) are issuing certificates to everyone," Justice Kant remarked, while Senior Advocate Muralidhar replied that UNHCR did not hand out cards indiscriminately and only did so after rigorous verification.

<https://www.barandbench.com/amp/story/news/unhcr-has-opened-a-showroom-here-to-issue-refugee-certificates-to-everyone-supreme-court>

Ritwik Choudhury | Published: 8th Oct, 2025 at 5:54 PM

The Supreme Court recently expressed concerns about how the United Nations High Commissioner for Refugees (UNHCR) has been issuing refugee cards to foreign immigrants in India [Yousif Haroun Yagoub Mohamed vs. Union of India & Ors].

A Bench of Justices Surya Kant and Joymalya Bagchi was hearing a plea filed by a Sudanese national (petitioner) seeking protection from coercive action amid claims of African nationals in Delhi being randomly detained by authorities.

When the Court was informed that the man held a UNHCR refugee card, it observed that such cards are being handed out easily.

"They have opened a showroom here, they (UNHCR) are issuing certificates to everyone. We don't want to comment on them," Justice Kant remarked during the October 6 hearing.

Justice Surya Kant and Justice Joymalya Bagchi

Senior Advocate S Muralidhar, appearing for the petitioner, explained that the man had been living in India since 2013 with his wife and two children - one of them just forty days old. He said the petitioner, his wife and children had all been recognised by the UNHCR as refugees.

As the Court expressed reservations about the issue of refugee cards, Muralidhar explained that the UNHCR did not hand out cards indiscriminately and only did so after rigorous verification.

He said the process involved detailed checks and assessments that often took years, and that even the Ministry of Home Affairs and the Foreigners Regional Registration Office treated UNHCR-recognised persons differently.

"It takes quite some time. It's not that they immediately grant these cards. They do a lot of checking, counter-checking and they analyse it. It takes them some years. The MHA and FRRO have always treated these people who have been given these cards differently from others," he said.

He added that in the last few months, there has been a targeted drive against African nationals in Delhi, leading to arbitrary detentions, which has created fear among asylum seekers awaiting relocation.

“It’s only in the interim. In the last few months, suddenly, a drive starts against all Africans in Delhi. They are randomly picking up. This is the real apprehension and fear. We are awaiting for an asylum status for Australia and suddenly we are told that...” Muralidhar submitted.

Justice Bagchi, however, said that since India has not ratified the 1951 Convention Relating to the Status of Refugees, there is no legal framework that could confer enforceable rights on the petitioner.

“India does not ratify the international convention of refugees. So legal rights, and municipal law is not there,” the Bench noted.

The Court suggested that the petitioner could pursue his asylum claim through the appropriate channels rather than seek interim protection from the Court.

“Your client has to go to Australia. So let them be advised to process his VISA... Why don’t you move to Australia? That is better. If you stay there and then take a permanent citizenship...,” Justice Bagchi said.

Muralidhar urged the Court to at least ensure no coercive action is taken against the petitioner till the National Human Rights Commission (NHRC) decides his representation. However, the Bench declined to pass such an order, observing that it could not keep entertaining similar petitions every day.

“We don’t know how many matters we’ll get in a day then. We have to be very very careful,” Justice Kant said.

The Court then proceeded to dispose of the petition after recording Muralidhar’s submission that the petitioner’s case was already before the NHRC.

Live Law Hindi

**UN एजेंसी के भारत में शरणार्थी कार्ड जारी करने पर सुप्रीम कोर्ट ने की कड़ी टिप्पणी: जस्टिस सूर्यकांत ने कहा- इन्होंने यहां शोरूम खोल रखा है**

<https://hindi.livelaw.in/amp/category/news-updates/supreme-court-justice-surya-kant-justice-joymala-bagchi-unhcr-un-agencies-306256>

By - Amir Ahmad

Update: 2025-10-08 10:22 GMT

सुप्रीम कोर्ट के जस्टिस सूर्यकांत ने भारत में संयुक्त राष्ट्र (UN) की एजेंसी द्वारा प्रवासियों को शरणार्थी कार्ड जारी करने की प्रक्रिया पर कड़ी नाराज़गी व्यक्त की।

जस्टिस सूर्यकांत ने कटाक्ष करते हुए कहा,

"इन्होंने यहां शोरूम खोल रखा है और सर्टिफिकेट जारी कर रहे हैं।"

जस्टिस सूर्यकांत और जस्टिस जॉयमाल्य बागची की खंडपीठ सूडान के व्यक्ति की याचिका पर सुनवाई कर रही थी, जो 2013 से भारत में रह रहा है।

याचिकाकर्ता ने दावा किया कि उसके दो बच्चे, जिनमें 40 दिन का शिशु भी शामिल है और उसकी पत्नी को संयुक्त राष्ट्र की एजेंसी (UNHCR संयुक्त राष्ट्र शरणार्थी उच्चायोग) द्वारा शरणार्थी कार्ड जारी किए गए हैं। वह ऑस्ट्रेलिया में शरण मांग रहा है और उसने सुप्रीम कोर्ट से अंतरिम सुरक्षा की गुहार लगाई।

UNHCR कार्ड और भारत की स्थिति

याचिकाकर्ता की ओर से पेश हुए सीनियर एडवोकेट एस. मुरलीधर ने तर्क दिया कि जिन व्यक्तियों को UN एजेंसी द्वारा शरणार्थी कार्ड जारी किए गए हैं, उनकी स्थिति अलग है और गृह मंत्रालय तथा विदेशी पंजीकरण कार्यालय द्वारा भी उनके साथ अलग व्यवहार किया जाता है।

इस पर जस्टिस सूर्यकांत ने टिप्पणी की,

"उन्होंने (UN एजेंसी ने) यहां एक शोरूम खोल रखा है। वे प्रमाणपत्र जारी कर रहे हैं। हम उन पर टिप्पणी नहीं करना चाहते।"

सीनियर एडवोकेट मुरलीधर ने बताया कि शरणार्थी कार्ड उचित सत्यापन के बाद जारी किए जाते हैं। इस प्रक्रिया में कई साल लग जाते हैं।

उन्होंने कहा,

"दस्तावेज और फॉर्म हैं, जो दर्शाते हैं कि वे (सरकार) इस शरणार्थी स्थिति को कुछ महत्व देते हैं।"

जवाब में जस्टिस बागची ने कहा कि भारत ने शरणार्थी अधिकारों से संबंधित अंतर्राष्ट्रीय संधि/कन्वेंशन की पुष्टि नहीं की है।

उन्होंने स्पष्ट किया,

"नगर निगम कानून में कानूनी अधिकार वास्तव में मौजूद नहीं है।"

मुरलीधर ने स्वीकार किया कि उन्हें इस बात की जानकारी है। उन्होंने बताया कि पिछले 2 महीनों में दिल्ली में अफ्रीकी लोगों को यादृच्छिक रूप से पकड़े जाने की अचानक मुहिम चली है।

उन्होंने कहा,

"यह वास्तविक आशंका और डर है। हम ऑस्ट्रेलिया के लिए शरणार्थी दर्जे का इंतजार कर रहे हैं और अचानक हमें बताया गया।"

अंतरिम राहत देने के लिए अनिच्छुक जस्टिस सूर्यकांत ने टिप्पणी की,

"हमें बहुत बहुत सावधान रहना होगा लाखों-लाख लोग यहां बैठे हैं। अगर कोई कोशिश करता है।"

जब मुरलीधर ने पीठ को सूचित किया कि राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी याचिकाकर्ता के मामले का संज्ञान लिया तो पीठ ने याचिका का निपटारा कर दिया।

कोर्ट ने याचिकाकर्ता को आयोग से कोई भी आगे का निर्देश (जैसे कोई कठोर कार्रवाई नहीं करने के लिए) मांगने की स्वतंत्रता दी।

गौरतलब है कि इससे पहले मई में रोहिंग्या शरणार्थियों के निर्वासन और रहने की स्थिति से संबंधित एक याचिका पर सुनवाई करते हुए जस्टिस दीपांकर दत्ता ने भी कहा था कि भारत में शरणार्थी UNHCR कार्ड के आधार पर राहत का दावा नहीं कर सकते हैं।

Dainik Bhaskar

## सुप्रीम कोर्ट बोला-UN भारत में शोरूम खोल सर्टिफिकेट बांट रहा:शरणार्थी कार्ड जारी करना गलत; सूडानी व्यक्ति ने हिरासत से बचने को याचिका लगाई थी

<https://www.bhaskar.com/national/news/the-supreme-court-said-that-the-un-is-opening-showrooms-in-india-and-distributing-certificates-136122042.html>

नई दिल्ली 13 घंटे पहले

सुप्रीम कोर्ट ने बुधवार को संयुक्त राष्ट्र उच्चायुक्त (UNHCR) की ओर से भारत में प्रवासियों को शरणार्थी कार्ड जारी करने पर आपत्ति जताई। जस्टिस सूर्य कांत ने कहा- UNHCR ने यहां एक शोरूम खोल रखा है और सर्टिफिकेट बांट रहा है।

सुप्रीम कोर्ट 2013 से भारत में रह रहे सूडानी व्यक्ति की हिरासत से बचने के लिए अंतरिम संरक्षण की याचिका सुन रहा था। व्यक्ति का दावा है कि उसकी पत्नी और दो बच्चे हैं, जिन्हें UNHCR ने शरणार्थी कार्ड जारी किया है। वह ऑस्ट्रेलिया में शरण चाहते हैं।

याचिकाकर्ता के वकील ने कहा- शरणार्थी कार्ड पाने वाले लोगों को विदेशों रजिस्ट्रेशन कार्यालय और मानवाधिकार मंत्रालय अलग तरीके से देखते हैं। कार्ड पाने की प्रक्रिया सालों तक चलती है और इसमें जांच होती है। इस पर न्यायमूर्ति कांत ने कहा कि वे इस पर ज्यादा टिप्पणी नहीं करना चाहते, लेकिन यह एक गंभीर मामला है।

### सूडानी व्यक्ति की याचिका खारिज

मुरलीधर ने बताया कि पिछले दो महीनों में दिल्ली में अफ्रीकी प्रवासियों को बिना कारण हिरासत में लेने का अभियान चल रहा है, जिससे उन्हें डर है। इसके लिए उन्होंने अंतरिम सुरक्षा की मांग की है।

इस पर कोर्ट ने याचिका खारिज की और कहा कि व्यक्ति को ऑस्ट्रेलिया जाने का प्रयास करना चाहिए और उन्होंने याचिकाकर्ता को राष्ट्रीय मानवाधिकार आयोग से अतिरिक्त सुरक्षा के आदेश लेने की अनुमति दी।

अंतरिम संरक्षण याचिका- कार्रवाई रोकने के लिए लगाई जाती है

अंतरिम संरक्षण की याचिका मतलब अदालत में अस्थायी सुरक्षा मांगना है। यह मुख्य फैसला आने तक व्यक्ति को सुरक्षा देने या उसके खिलाफ कार्रवाई रोकने के लिए दिया जाता है। इसे तुरंत सुरक्षा के लिए अस्थायी आवेदन समझा जा सकता है।



Free Press Journal

### **Maharashtra: 3, Including US National, Booked In Bhiwandi For Practising Banned Religious Activities, Illegal Conversion**

The accused, identified as Sainath Sarape, James Watson, and Manoj Kolha, were arrested and charged under various sections of the Bharatiya Nyaya Sanhita (BNS) and the Foreign Nationals Act.

<https://www.freepressjournal.in/amp/mumbai/maharashtra-3-including-us-national-booked-in-bhiwandi-for-practising-banned-religious-activities-illegal-conversion>

ANI Updated: Wednesday, October 08, 2025, 11:27 AM IST

Mumbai: Thane Rural Police have booked three individuals, including an American national, for allegedly practising banned religious activities and conducting illegal conversions in Bhiwandi, Maharashtra.

#### Three Booked Under Multiple Charges

The accused, identified as Sainath Sarape, James Watson, and Manoj Kolha, were arrested and charged under various sections of the Bharatiya Nyaya Sanhita (BNS) and the Foreign Nationals Act.

SP Thane Rural DS Swamy said, "An offence has been registered, which includes three accused. One of them is a foreign national... After the police custody ended, the main court sent him to judicial custody."

Public TV

## **Maharashtra: 3, including US national, booked in Bhiwandi for practising banned religious activities, illegal conversion**

<https://english.publctv.in/maharashtra-3-including-us-national-booked-in-bhiwandi-for-practising-banned-religious-activities-illegal-conversion/>

Last updated: October 8, 2025 2:37 pm

By Public TV English

3 Min Read

MUMBAI: The Thane Rural police have booked three individuals, including an American national, for allegedly practising banned religious activities and conducting illegal conversions in Bhiwandi, Maharashtra.

The accused, identified as Sainath Sarape, James Watson, and Manoj Kolha, were arrested and charged under various sections of the Bharatiya Nyaya Sanhita (BNS) and the Foreign Nationals Act.

Thane Rural SP D S Swamy said, "An offence has been registered, which includes three accused. One of them is a foreign national... After the police custody ended, the main court sent him to judicial custody". The police investigation revealed that the group had been operating in the area for some time, misleading villagers under the guise of religious gatherings and prayers.

Earlier, Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), raised concerns about Hindu children being enrolled in government-funded madrasas in Morena and Shivpuri districts of Madhya Pradesh.

According to Kanoongo, around 500 Hindu children are allegedly being taught the Quran and other Islamic studies, sparking allegations of a conspiracy to convert them to Islam.

"We received complaints about around 500 Hindu children enrolled in government-funded madrasas in Morena and Shivpuri, MP... The complainant alleges a conspiracy to convert Hindu children to Islam by teaching them the Quran and related topics. We sent this complaint to the Madhya Pradesh government for investigation," Kanoongo said.

"Our main concern: Hindu children should not be in madrasas. Even if Muslim children attend madrasas, they should also go to school for their fundamental education... Therefore, it is essential to clearly understand that madrasas are not places where children are educated. Even if there are Muslim children in the madrasa, they should be enrolled in school while continuing their madrasa education", said Kanoongo earlier. (ANI)

Devdiscourse

## **Illegal Religious Conversions Rock Maharashtra and Madhya Pradesh, Authorities Investigate**

Three individuals, including an American, face charges for illegal religious activities in Maharashtra, while concerns rise over Hindu children allegedly being taught Islamic studies in Madhya Pradesh. Authorities are investigating these incidents as potential attempts at religious conversion amid growing social tensions.

<https://www.devdiscourse.com/article/headlines/3655921-illegal-religious-conversions-rock-maharashtra-and-madhya-pradesh-authorities-investigate?amp>

Devdiscourse News Desk | India

Updated: 08-10-2025 10:40 IST | Created: 08-10-2025 10:40 IST

In a developing story, Thane Rural Police in Maharashtra have arrested three individuals accused of engaging in banned religious activities and unlawful conversions in Bhiwandi. Among the arrested is an American national, James Watson, along with local residents Sainath Sarape and Manoj Kolha. They have been charged under several sections of the Bharatiya Nyaya Sanhita (BNS) and the Foreign Nationals Act.

According to SP Thane Rural DS Swamy, 'An offence has been registered which includes three accused. One of them is a foreign national.' Investigations revealed that the trio has been active in the region for an extended period, misleading villagers through phony religious gatherings and prayers, leading to their arrest and judicial custody.

Meanwhile, in a related issue in Madhya Pradesh, Priyank Kanoongo of the National Human Rights Commission (NHRC) reports concerns over Hindu children allegedly being enrolled in Islamic madrasas. He asserts around 500 Hindu children in Morena and Shivpuri are being instructed in the Quran, indicating possible attempts at conversion. Kanoongo calls for proper investigations by the state government to address potential breaches of educational and religious norms. These incidents underscore the delicate intersection of religious practices and community tensions across the region.

(With inputs from agencies.)

ANI

**Maharashtra: 3, including US national, booked in Bhiwandi for practising banned religious activities, illegal conversion**

<https://www.aninews.in/news/national/general-news/maharashtra-3-including-us-national-booked-in-bhiwandi-for-practising-banned-religious-activities-illegal-conversion20251008085527/?amp=1>

ANI | Updated: Oct 08, 2025 08:55 IST

Mumbai (Maharashtra) [India], October 8 (ANI): Thane Rural Police have booked three individuals, including an American national, for allegedly practising banned religious activities and conducting illegal conversions in Bhiwandi, Maharashtra. The accused, identified as Sainath Sarape, James Watson, and Manoj Kolha, were arrested and charged under various sections of the Bharatiya Nyaya Sanhita (BNS) and the Foreign Nationals Act. SP Thane Rural DS Swamy said, "An offence has been registered, which includes three accused. One of them is a foreign national... After the police custody ended, the main court sent him to judicial custody." The police investigation revealed that the group had been operating in the area for some time, misleading villagers under the guise of religious gatherings and prayers. Earlier, Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), raised concerns about Hindu children being enrolled in government-funded madrasas in Morena and Shivpuri districts of Madhya Pradesh. According to Kanoongo, around 500 Hindu children are allegedly being taught the Quran and other Islamic studies, sparking allegations of a conspiracy to convert them to Islam. "We received complaints about around 500 Hindu children enrolled in government-funded madrasas in Morena and Shivpuri, MP... The complainant alleges a conspiracy to convert Hindu children to Islam by teaching them the Quran and related topics. We sent this complaint to the Madhya Pradesh government for investigation," Kanoongo earlier told ANI.

"Our main concern: Hindu children should not be in madrasas. Even if Muslim children attend madrasas, they should also go to school for their fundamental education... Therefore, it is essential to clearly understand that madrasas are not places where children are educated. Even if there are Muslim children in the madrasa, they should be enrolled in school while continuing their madrasa education," said Kanoongo earlier. (ANI)

The New Indian Express

### **Waterproof tents for homeless in works**

The tender document issued last week outlines a Rs 3.41 crore project to convert European- and German-style pagodas into temporary shelter homes at multiple locations across the national capital.

<https://www.newindianexpress.com/cities/delhi/2025/Oct/08/waterproof-tents-for-homeless-in-works>

Express News Service | Updated on: 08 Oct 2025, 8:49 am

2 min read

NEW DELHI: In a bid to strengthen emergency accommodation before winter, the Delhi Urban Shelter Improvement Board (DUSIB) has invited bids for the supply, installation and upkeep of 250 waterproof, fire-retardant pagoda tents across the city.

The tender document floated last week states that the work, estimated to cost around Rs 3.41 crore, calls for European- and German-style pagodas — hangars commonly used at camps, exhibitions and fairs — to be converted into temporary shelter homes at multiple sites in the national capital.

Under the contract, the successful vendor must provide wooden platform bases, beds and mattresses, basic first-aid kits, and comprehensive fire-fighting arrangements, including dedicated water storage.

Each pagoda will be equipped with four portable rechargeable LED lanterns and all logistical support needed to operate the shelters. The agency will also be responsible for the supply and ongoing maintenance of the tents for the period specified.

The earnest money deposit for bidders has been set at Rs 7 lakh, with a work completion period of 120 days, DUSIB said.

To maintain standards, DUSIB has mandated fortnightly inspections by the deputy director (night shelter); any defects or shortfalls flagged during inspections must be corrected within two days. The selected agency will also handle day-to-day upkeep and last-mile logistics to keep the shelters operational through the winter. The move forms part of the city's pre-winter preparedness aimed at providing safer, weatherproof and fire-resistant refuges for homeless residents.

DUSIB currently operates 325 shelter homes across the city, including tents and temporary buildings, with a total capacity of 19,794. However, in the past, DUSIB shelters have proven inadequate in housing all of the city's homeless. The last official survey by the agency, conducted in 2014, estimated a total of 16,670 homeless individuals — a figure that NGOs claim is far lower than the actual number.

According to the Centre for Holistic Development (CHD), 180 homeless people died as a result of the cold last winter. The organisation also claimed that at least 192 homeless people succumbed to the heatwave in June this year. The National Human Rights Commission (NHRC) had even issued a notice to the Delhi government on the basis of this report.

In November 2024, the Delhi High Court instructed the Chief Secretary and other authorities to swiftly act on a plea seeking a detailed survey of the homeless population in Delhi. The court also called for an assessment of the effectiveness of existing shelter home services to ensure compliance with legal standards.

180 homeless died of cold last winter: Report

DUSIB currently operates 325 shelter homes across the city, including tents and temporary buildings, with a total capacity of 19,794. According to the Centre for Holistic Development (CHD), 180 homeless people died as a result of the cold last winter. The organisation also claimed that at least 192 homeless people succumbed to the heatwave in June this year. The National Human Rights Commission had even issued a notice to the Delhi government on the basis of this report.

Republic World

## **Assault On Tribals Leaders Continue Unabated In INDI Ruled States- Here's a List**

A recent spate of attacks against tribal communities in multiple Indian states has brought their continued vulnerability into sharp focus.

<https://www.republicworld.com/india/assault-on-tribals-leaders-continue-unabated-in-indi-ruled-states-heres-a-list>

India News

2 min read

Reported by: info desk

The recent attacks on the tribal community in INDI alliance ruled states reflect a disturbing pattern, especially post the aftermath of blows tribal leader and two-time BJP MP Khagen Murmu faced in the flood-affected Dooars region of West Bengal.

### Violence Against Tribals In INDI Ruled States

Tribal leader and two-time BJP MP Khagen Murmu was brutally attacked on October 6, 2025, while he was inspecting flood-affected Nagrakata in Jalpaiguri's Dooars region. Murmu had sustained serious facial injuries, which reportedly included a fractured bone below the eye. He is currently undergoing treatment in the ICU.

In August 2025, Marimuthu, an individual belonging to a tribal community, was found dead in the toilet of the Udumalaipet Forest Range Office in Tamil Nadu. The family alleged custodial death after the 65-year-old tribal elderly faced severe blows on critical areas such as his hands, head, and neck.

On July 31st, the death of an adivasi man came to light after his body was located in the toilet of the Udumalaipet Forest Range Office, Tamil Nadu. The family members also alleged custodial death, triggering protests by local groups.

In yet another instance of violence against tribals, NHRC, India in September 2024 took cognizance of a complaint alleging harassment, torture and false implication of the villagers of Lagacharla, Vikarabad district in Telangana. This occurred after the locals protested against the land acquisition without proper procedures. Most of the victims of the alleged atrocities claim to be from the Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Communities (OBC). The complaint has been submitted by at least 12 victims who visited the Commission praying for its intervention to save them from starvation in the matter.

On the other hand, Dr. B.R. Ambedkar was not conferred the Bharat Ratna by the Congress party. It was posthumously awarded in 1990 when VP Singh's National Front government, with the support of the BJP, had formed the central government.

In 1982, the former Congress general secretary Rajiv Gandhi had publicly admonished Tantuguri Anjaiah, the then chief minister of Andhra Pradesh, at Hyderabad's Begumpet airport. Rajiv publicly insulted Anjaiah calling him a “buffoon” when he found out that the crowd gathered was brought by none other than the then CM himself.



Sabrang India

## **CJP files complaint to Maharashtra DGP, SP Jalgaon over police participation in communal rally amid Suleman Pathan lynching probe**

Citizens for Justice and Peace demands disciplinary action against Jamner police officers seen marching with Shiv Pratisthan Hindustan — the same outfit linked to the accused in Suleman Pathan's lynching, calling it a grave breach of constitutional neutrality and investigative integrity

<https://sabrangindia.in/cjp-files-complaint-to-maharashtra-dgp-sp-jalgaon-over-police-participation-in-communal-rally-amid-suleman-pathan-lynching-probe/amp/>

Post author By sabrang

Post date October 8, 2025

In a development that raises profound questions about institutional neutrality and the integrity of criminal investigations, the Citizens for Justice and Peace (CJP) has filed a detailed complaint with the Director General of Police (DGP), Maharashtra and Superintendent of Police, Jalgaon, demanding urgent disciplinary action against police officials of Jamner Police Station, Jalgaon district, for publicly participating in a communal rally organised by Shiv Pratisthan Hindustan — the very outfit whose members are accused of lynching 20-year-old Suleman Pathan in August 2025.

The complaint, addressed to the DGP and copied to the Maharashtra Home Department and the National Human Rights Commission, argues that such conduct represents a gross violation of the oath of office, the Maharashtra Police Conduct Rules, and the constitutional principle of neutrality that underpins policing in a secular democracy.

CJP has urged immediate suspension of the concerned officers, transfer of the Suleman Pathan investigation to an independent agency, and a state-wide directive reaffirming police impartiality in communal and hate-crime cases.

The Crime: A lynching born of hate

On August 11, 2025, 20-year-old Suleman Khan Pathan, a resident of Betawad Khurd in Jalgaon's Jamner taluka, was brutally lynched by a mob for being seen in a café with a Hindu girl. The café stands barely a minute's walk from the local police station.

According to reports by Scroll.in, The Wire, Article 14, and NDTV, the mob dragged Suleman out, kidnapped and assaulted him for hours across multiple locations, and finally beat him to death in front of his family. His father, mother, and sister were also attacked when they tried to intervene.

The FIR, filed promptly under Sections 103(1) and 103(2) of the Bharatiya Nyaya Sanhita (the mob-lynching provisions), named eight accused, four of whom — Aaditya Devre, Krushna Teli, Sojwal Teli, and Rishikesh Teli — were later confirmed to be active members of Shiv Pratisthan Hindustan, a Hindutva outfit led by Sambhaji Bhide, known

for his anti-Muslim rhetoric and open rejection of India's tricolour in favour of a saffron flag.

The accused were part of a local network that frequently mobilised against what they called "love jihad," a discredited conspiracy theory used to demonise interfaith relationships.

#### The outfit and its ideology

Founded by Sambhaji Bhide in 1984, Shiv Pratisthan Hindustan has over the years built a reputation for hyper-nationalist, anti-constitutional, and communal rhetoric. Bhide's speeches — including public calls to "chop down Muslim men" and to replace the tricolour with the saffron flag — have repeatedly drawn complaints under hate-speech provisions, though he has rarely faced legal consequences.

Investigations by Scroll.in and The Wire reveal that the outfit has actively expanded its base in northern Maharashtra, with hundreds of local youth being mobilised through cultural runs, martial displays, and social media campaigns steeped in communal imagery. Its members have glorified Suleman's killers online, labelling the victim a "jihad" and defending the lynching as "protection of Hindu women."

#### The Procession: Police and accused ideologues march together

On Dussehra (October 2025), while the investigation into Suleman's lynching was still ongoing, Jamner witnessed the Durga Mata Maha Daud — a massive public procession organised by Shiv Pratisthan Hindustan to mark the culmination of Navratri.

Thousands marched in saffron turbans, waving tridents, swords, and lathis, chanting incendiary slogans such as: "Durga ban, tu Kali ban, kabhi na burkhe wali ban" (Become Durga or Kali, but never a woman in a burkha.)

Among them were uniformed police officers, including Inspector Murlidhar Kasar, the original investigating officer in the Suleman lynching case. Videos published on social media show Kasar leading the procession, carrying the outfit's saffron flag, and welcoming participants with tilaks and flower petals. The flag itself bore a plaque declaring it to be India's "true national flag", displaying a saffron map of "Akhand Bharat" that symbolically erases India's constitutional tricolour. At that moment, the distinction between law enforcers and ideological actors collapsed entirely.

The video may be viewed here:

#### A betrayal of the police oath and constitutional duty

CJP's complaint highlights that this conduct is a direct violation of the oath of office sworn by every Maharashtra Police officer — to "bear true faith and allegiance to the Constitution of India" and to perform duties "without fear or favour, affection or ill-will."

It also breaches the Maharashtra Civil Services (Conduct) Rules, 1979, particularly:

Rule 3(1): Every government servant shall at all times maintain absolute integrity and devotion to duty, and do nothing unbecoming of a government servant.

Rule 5(1): No Government servant shall be a member of or be otherwise associated with, any political party or any organization which takes part in politics, nor shall he take part in, or subscribe in aid of, or assist in any other manner, any political movement or activity.

Rule 24: No Government servant shall, by writing, speech or deed, or otherwise indulge in any activity which is likely to incite and create feelings of hatred or ill-will between different communities in India or religious, racial, regional, communal or other grounds.

By marching in uniform under a communal organisation's banner, these officers have forfeited the appearance and substance of neutrality. As the complaint notes, "No investigation can be credible when the investigator marches beside those under investigation." The police oath, the Constitution, and the spirit of secular law enforcement stand violated.

#### A compromised investigation

For the Pathan family, the participation of these officers has deepened their sense of betrayal.

They had earlier complained of intimidation, deliberate omissions in the FIR, and the police's refusal to act on their statements naming key assailants. Now, with the same officers seen celebrating alongside members of the accused's organisation, the family's fears of bias have turned into certainty. They have indicated their intent to seek judicial monitoring of the case to ensure impartiality.

#### The legal and ethical context

The Supreme Court of India in *Tehseen S. Poonawalla v. Union of India* (2018) laid down a binding framework to combat mob lynching, directing that all investigations must be impartial, supervised, and shielded from communal influence. It further stated that any police officer found negligent or biased in such cases would face departmental and penal action.

CJP's complaint invokes these guidelines, arguing that the conduct of the Jamner officers is in contempt of the Supreme Court's directives and warrants immediate disciplinary inquiry.

It also references the National Police Commission's Code of Ethics, which demands impartial behaviour and expressly forbids allowing personal or ideological beliefs to influence official actions.

#### CJP's demands

In its submission to the DGP, CJP has sought the following immediate measures:

Suspension and departmental inquiry against all officers who participated in the Shiv Pratisthan rally, including Inspector Murlidhar Kasar;

Transfer of the Suleman Pathan lynching investigation to an independent agency such as the CID;

Public clarification from the Maharashtra Police regarding its position on the officers' participation;

Statewide circular reaffirming that police personnel are prohibited from taking part in political, communal, or sectarian processions; and

Protection for Suleman's family and witnesses, who have expressed fear and loss of faith in the current probe.

The Larger Issue: Policing and prejudice

Beyond the specifics of the Suleman case, the incident reflects a larger institutional drift where sections of the police appear to blur the line between law enforcement and ideological alignment. Maharashtra has, in recent years, witnessed a sharp rise in hate speech and communal offences — second only to Uttar Pradesh, according to India Hate Lab's 2025 report.

In this environment, the neutrality of the police is not just desirable; it is existential. A single image of an investigating officer carrying a saffron flag can undo decades of trust built between citizens and the state.

The complete complaint may be read [here](#).

ETV Bharat

## **Over 1 Lakh Trafficked Children Rescued From Across Country In Last Over Two Years**

As per the data, the highest 30,267 children rescued during the period were from Telangana.

<https://www.etvbharat.com/en/!bharat/over-1-lakh-trafficked-children-rescued-from-across-country-in-last-over-two-years-enn25100804052>

By ETV Bharat English Team

Published : October 8, 2025 at 4:49 PM IST | Updated : October 8, 2025 at 5:32 PM IST

3 Min Read

By Santu Das

New Delhi: More than one lakh trafficked children were rescued from across the country in the last two-and-a-half years, a network working for child rights claimed on Wednesday.

The children were rescued from brick kilns, construction sites, shops and tea stalls and footpaths in different parts of the country. Child trafficking is a grave offence and represents one of the most severe forms of human rights violations that are widespread in various parts of India. Addressing the issue of child trafficking necessitates the involvement and focus of a diverse array of stakeholders.

The children who fall victim to the heinous act endure extreme forms of exploitation, including physical, sexual, and emotional violence, as well as abuse, torture, and trauma. They may also be subjected to forced and bonded labour, coerced marriages, and practices akin to slavery.

The brutality and injustice experienced by victims of child trafficking frequently surpass their understanding. Their lives are irrevocably damaged, and they are stripped of their fundamental rights.

In order to address the serious issue of child trafficking, the National Commission for Protection of Child Rights (NCPCR), a premier statutory organisation established under the Commission for Protection of Child Rights Act, 2005, has been actively implementing measures within its authority and scope.

The number of victims rescued below 18 years from trafficking between 2018 to 2022 from different parts of the country were 13,170, as per the National Crime Records Bureau (NCRB) data shared by the government. The obligation to prevent and combat the crime of child trafficking primarily lies with the respective states and Union Territories (UTs), which possess the authority to address such offenses in accordance with the existing legal provisions.

However, the Centre also enhances the initiatives of the states and UTs in this area by offering them guidelines aimed at preventing and addressing human trafficking, including child trafficking, through various advisories. According to data shared by Just Rights For Children (JRC), a network of over 250 organisations working for child protection across the country, with ETV Bharat on Wednesday, between April 2023 and September 2025, 1.10 lakh children were rescued from trafficking from different states and UTs.

As per the data, the highest 30,267 children rescued during the period were from Telangana. The second highest was recorded from Bihar at 10,211, followed by Uttar Pradesh at 9,445 and Rajasthan 8,278. A total of 6,564 children were rescued from Delhi in the above-mentioned period, it claimed.

#### Child rights expert's views

Citing the reasons behind the rescue of children in large numbers from several states, Jyoti Mathur, Senior Advisor, Policy and Research, JRC told ETV Bharat, "Proactive steps by the State Government have led to the rescue of hundreds of children. Operation Muskaan or Smile has also been taken up regularly in the State since 2015, every year to trace missing and trafficked children. Further, the facial recognition application 'Darpan' helps in tracing children."

The child rights expert asserted the major factors leading to child trafficking include lack of educational facilities, poverty, lack of awareness, social vulnerabilities and discrimination, demand for cheap and flexible labour and tradition, among others. Mathur further said that the NCPDR and their state counterparts should monitor the implementation of laws and programmes.

Sabrang India

## **Second Case in a Month: Another minor alleges torture in Gujarat police custody, cop and sanitation worker booked**

A viral video showing a sanitation worker pulling out a Muslim minor's hair as a police constable records and laughs has triggered outrage in Gujarat. This is the second case of alleged custodial torture of a minor in the state within a month, exposing systemic patterns of impunity, cruelty, and disregard for juvenile protection laws

<https://sabrangindia.in/second-case-in-a-month-another-minor-alleges-torture-in-gujarat-police-custody-cop-and-sanitation-worker-booked/amp/>

By sabrang, October 8, 2025

Authorities in Rajkot, Gujarat, have booked two individuals — a police constable and a sanitation worker — for the alleged torture of a teenaged Muslim boy inside a police station. The case came to light after a deeply disturbing video surfaced on social media last week, appearing to show the boy's ordeal within the confines of a government facility.

The Indian Express reported that the video shows a man seated on a chair gripping a young boy by his hair, tearing out handfuls of it, and throwing the hair into a dustbin — all while laughing. The boy, visibly terrified, pleads for the abuse to stop. The person seen committing the act has been identified as a sanitation worker employed at the station, while the video was allegedly filmed by a police constable posted there.

Police have now registered an FIR under multiple provisions of the Bharatiya Nyaya Sanhita (BNS) — including Section 115(2) (voluntarily causing hurt), Section 198 (willful disobedience of law with intent to cause injury), and Section 54 (abetment while present). The case also invokes Section 75 of the Juvenile Justice (Care and Protection of Children) Act, which criminalises cruelty towards a child, according to The Indian Express.

### The incident and the complaint

According to the FIR, the incident occurred last month after the boy — a minor — was detained in an assault case. The complaint, filed by his grandmother, states that he had been picked up by the police following a neighbourhood altercation that left one person injured in an alleged knife attack. The police then detained the boy and subsequently sent him to a juvenile remand home, where he remained for about 16–17 days before being released, as per Indian Express.

Initially, the youth did not disclose the abuse he suffered in custody. His grandmother told The Indian Express that he became withdrawn and fearful after being released. It was only when the video surfaced on social media several weeks later that he revealed the truth — that during his detention, he was humiliated, beaten, and had his hair forcibly pulled out while police officers looked on and one recorded the act on his phone.

The grandmother then approached community leaders for help, and together they drafted a formal complaint. This complaint named four persons: the sanitation worker, the constable, the station's police inspector, and an Assistant Commissioner of Police (ACP).

#### Community intervention and representation

Mujahid Nafees, Convener of the Minority Coordination Committee (MCC), wrote to Gujarat DGP Vikas Sahay on behalf of the family, demanding immediate disciplinary and criminal action against the officers involved. The application was formally forwarded to Rajkot Police Commissioner Brajesh Kumar Jha, reported The Indian Express.

With the assistance of local community members, the youth's grandmother also submitted a separate written representation to the Police Commissioner. However, when the FIR was finally registered, it named only two accused — the constable and the sanitation worker — omitting the senior officers originally mentioned.

According to sources close to the family, reported The Indian Express, the police presented what they described as “convincing evidence” that both the Inspector and ACP were not present at the police station when the incident occurred. This led to their exclusion from the FIR, though activists have criticised the decision as premature and lacking transparency.

#### Official statements and inquiry

When contacted, Rajkot City Police Commissioner Brajesh Kumar Jha was unavailable for comment. DCP Zone-2 Rakesh Desai told The Indian Express that the FIR had been filed based on the grandmother's complaint. “In the case of the video of a minor whose hair is being pulled out, his grandmother has given a complaint and we have filed an FIR,” Desai said. “The accused police constable has been transferred to headquarters, and the sanitation worker has been removed from his job.”

When asked about the inspector and ACP who were named in the initial complaint but not in the FIR, DCP Desai said, “Our inquiry has found that they were not involved.”

The preliminary inquiry has now been assigned to ACP (West) Radhika Bharai, who confirmed to The Indian Express that she has recorded statements from all involved and will submit her final report shortly. The criminal investigation into the FIR will be handled by a Police Sub-Inspector from another chowki under the same jurisdiction to ensure impartiality.

#### A second case of custodial torture against a minor

This latest incident in Rajkot comes on the heels of another horrifying case from Botad district, Gujarat, where four police constables were booked for the alleged torture and sexual assault of a 17-year-old boy in custody in August 2025. The case has attracted national attention due to the boy's critical condition and the Supreme Court's involvement.



According to the report of LiveLaw, the sister of the victim filed a petition under Article 32 of the Constitution before the Supreme Court, seeking an investigation by a Special Investigation Team (SIT) or the Central Bureau of Investigation (CBI). As provided in the petition, the boy was picked up by police officers of Botad Town on August 19, 2025, from a local fair on suspicion of theft. He was illegally detained for over nine days — from August 19 to August 28 — during which he was brutally assaulted and sexually abused by four to six officers.

The plea alleged multiple violations of procedural law:

The minor was not produced before a Juvenile Justice Board or magistrate within 24 hours,

No medical examination was conducted,

His grandfather was also detained and tortured, and

Officials later attempted to coerce the family into signing false statements.

On September 1, as per Bar & Bench, police told the family that the boy was suffering from an “insect bite” and required specialised medical attention. He was transferred to Zydus Hospital, Ahmedabad, where doctors found that he had suffered severe kidney damage requiring dialysis, temporary blindness, and seizures resulting from trauma.

The petition further stated that the boy remained in the ICU, and during this time, police officials allegedly forced his signature on certain documents and compelled family members to sign papers claiming that his injuries were due to a bicycle fall. The hospital refused to share the toxicology report or medical details with the family.

Supreme Court’s directions

The matter reached the Supreme Court in early October. A bench of Justices Vikram Nath and Sandeep Mehta heard the petition on October 7, 2025. As per LiveLaw, the bench refused to entertain the case directly, directing the petitioner to first approach the Gujarat High Court for relief.

Justice Nath observed: “Our sympathy is with your case, but the proper way is to go to the High Court.” Justice Mehta added that the petitioner could return to the Supreme Court if the High Court failed to take adequate steps.

The petitioner’s lawyer, pleaded for urgent directions to preserve the CCTV footage of the police station and to constitute a medical board from AIIMS, citing fears that crucial evidence might be destroyed. The Court, however, declined to issue immediate orders, stating, “It won’t be destroyed if you go to the High Court timely.”

Civil society response and pattern of abuse

The Minority Coordination Committee (MCC), which has taken up both the Rajkot and Botad cases, has called for the immediate suspension of the accused officers, registration

of additional offences under custodial violence statutes, and judicial monitoring of the investigations.

Human rights advocates and legal experts have expressed grave concern over the emerging pattern of police violence against minors, particularly Muslim youth from marginalized backgrounds. They point out that both cases involve illegal detention, denial of medical access, and attempts at cover-up, indicating a culture of impunity within the state's policing system.

Bhatt, who represented the Botad victim's family, told Bar & Bench that these incidents "demonstrate a systemic disregard for due process and a chilling normalisation of custodial violence against minors."

Conclusion: The urgency of accountability

The two back-to-back incidents — in Rajkot and Botad — lay bare a disturbing continuity of abuse within Gujarat's police system, particularly against young Muslim males. Both cases reveal a pattern of dehumanizing violence, institutional protectionism, and token disciplinary actions that stop short of real accountability.

While Rajkot police have limited their action to transferring one constable and dismissing a sanitation worker, such cosmetic measures do little to restore public faith. Rights organizations have called for:

Independent investigations under judicial supervision,

Immediate forensic preservation of CCTV footage and medical records,

Prosecution of officers under sections related to custodial torture and juvenile protection, and

Oversight by the National Human Rights Commission (NHRC)

As has been documented, these incidents are not isolated excesses — they are symptoms of a systemic crisis. Unless the Gujarat government ensures structural accountability and enforces zero tolerance for custodial brutality, these cases will fade into the familiar pattern of viral outrage followed by institutional silence.

Asian News

## **Indian Congress demands judicial probe into cough syrup deaths, compensation for families**

Leaders of Opposition Tika Ram Jolly and Umang Singhar pointed out that the main reason for such gross negligence was the systematic failure of administration in the two states, where both Chief Ministers have to “look towards Delhi” for every step they take and every move they make.

<https://asianews.network/indian-congress-demands-judicial-probe-into-cough-syrup-deaths-compensation-for-families/>

The Statesman | October 8, 2025

NEW DELHI – The Congress on Tuesday demanded a judicial probe into the deaths of several children in different states, allegedly caused by the consumption of a contaminated cough syrup. The party also urged the governments of Madhya Pradesh and Rajasthan to provide adequate compensation to the affected families.

Addressing a press conference at the AICC headquarters, Leaders of Opposition Tika Ram Jolly and Umang Singhar said there was gross negligence on the part of the authorities in allowing the sale of the cough syrup despite reports of related deaths in the past. “The company supplying the cough syrup had been blacklisted earlier, and despite that, it was allowed to supply the syrup,” they said. The syrup was found to contain a highly toxic chemical, diethylene glycol (DEG), known to cause kidney damage in children.

Singhar and Jolly pointed out that the main reason for such gross negligence was the systematic failure of administration in the two states, where both Chief Ministers have to “look towards Delhi” for every step they take and every move they make. They demanded a thorough investigation to identify all the culprits involved in this massive scandal.

The Congress leaders emphasised that most of the families whose children died came from economically poor backgrounds and have suffered a double blow of losing their kids and incurring huge debts due to treatment expenses. “These families must be adequately compensated to help them come out of the debt,” they said.

Seeking a judicial probe, the Congress leaders pointed out that such a tragedy involving the death of about 20 kids could have been avoided if the authorities had taken timely action. The National Human Rights Commission (NHRC) has also taken cognizance of the matter and issued notices to the Health Departments of Madhya Pradesh and Rajasthan.

The government has taken steps to address the issue, including risk-based inspections at 19 pharmaceutical manufacturing units across six states. The Health Ministry has also advised states to step up disease surveillance and reporting.

Dainik Tribune

## **Cough Syrup Death Case : तमिलनाडु सरकार का बड़ा एक्शन, कफ सिरप की एक फैक्टरी को किया सील**

तमिलनाडु सरकार ने चेन्नई के समीप कफ सिरप निर्माता की फैक्टरी को सील किया

<https://www.dainiktribuneonline.com/news/nation/cough-syrup-death-case-tamil-nadu-government-takes-major-action-seals-cough-syrup-factory/>

Agency |चेन्नई, Updated At : 04:17 PM Oct 08, 2025 IST

Cough Syrup Death Case : मध्य प्रदेश में "दूषित" कफ सिरप पीने से 20 बच्चों की मौत के बाद तमिलनाडु सरकार ने कांचीपुरम जिले में स्थित एक दवा निर्माता की फैक्टरी को सील कर दिया है। सूत्रों ने बताया कि मध्य प्रदेश पुलिस द्वारा गठित एक विशेष जांच दल के बुधवार को कांचीपुरम जिले के सुंगुवरचत्रम में फैक्टरी का निरीक्षण करने की भी उम्मीद है।

मध्य प्रदेश के उपमुख्यमंत्री राजेंद्र शुक्ला ने सात अक्टूबर को कहा कि दूषित कफ सिरप पीने के कारण किडनी खराब होने के इलाज के दौरान अब तक राज्य के कुल 20 बच्चों की मौत हो चुकी है। एक सरकारी अधिकारी ने बुधवार को 'पीटीआई-भाषा' को बताया, "हां, मंगलवार शाम को फैक्टरी को सील कर दिया गया।"

तमिलनाडु खाद्य सुरक्षा और औषधि प्रशासन विभाग ने चार अक्टूबर को घोषणा की कि विनिर्माण सुविधा से एकत्र किए गए कफ सिरप के नमूने "मिलावटी" थे और औषधि विभाग के एक अधिकारी ने 'पीटीआई-भाषा' को बताया था कि कंपनी को तुरंत "उत्पादन रोकने" का निर्देश दिया गया है।

तमिलनाडु सरकार ने एक अक्टूबर से कफ सिरप 'कोल्ड्रिफ' की बिक्री पर प्रतिबंध लगा दिया है और बाजार से दवा का भंडार हटाने का आदेश दिया है। सिरप बनाने वाली दवा कंपनी ने अब तक कोई बयान जारी नहीं किया है।

Dainik Bhaskar

## कौशांबी में राष्ट्रीय मानवाधिकार आयोग सदस्य ने की जनसुनवाई: अधिकारियों संग बैठक में बाल श्रमिकों के पुनर्वास पर दिया जोर

<https://www.bhaskar.com/local/uttar-pradesh/kaushambi/news/national-human-rights-commission-member-held-public-hearing-in-kaushambi-136120344.html>

पंकज केसरवानी | कौशांबी 4 घंटे पहले

कौशांबी में राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने बुधवार को जनसुनवाई की। इस दौरान उन्होंने आमजन की शिकायतें और समस्याओं को सुना। इसके बाद उन्होंने उदयन सभागार में अधिकारियों के साथ एक समीक्षा बैठक भी की। जिसमें कौशल विकास और बाल श्रम जैसे महत्वपूर्ण मुद्दों पर चर्चा हुई।

जनसुनवाई के दौरान सदस्य कानूनगो ने पेंशन, विश्वकर्मा श्रम सम्मान योजना के लाभ, भूमि विवाद और स्वयं सहायता समूह से जुड़ी समस्याओं को सुना। उन्होंने अधिकारियों को इन शिकायतों का त्वरित निस्तारण करने के निर्देश दिए।

उदयन सभागार में हुई समीक्षा बैठक में, सदस्य ने कौशल विकास मिशन की प्रगति की जानकारी ली। उन्होंने प्रशिक्षण प्राप्त करने वाले लोगों की संख्या, प्रशिक्षण के प्रकार, प्लेसमेंट दर और प्रशिक्षित बालिकाओं की संख्या के बारे में पूछा। उन्होंने अधिकारियों को जनपद में उपलब्ध संसाधनों के आधार पर युवाओं को प्रशिक्षित कर स्थानीय उद्यम स्थापित करने के लिए प्रोत्साहित करने पर जोर दिया।

श्रम विभाग की समीक्षा करते हुए, प्रियांक कानूनगो ने ईट-भट्टों और अन्य स्थानों पर कार्यरत बाल श्रमिकों की पहचान और उनके पुनर्वास के लिए की गई कार्रवाई की जानकारी मांगी। उन्होंने श्रम प्रवर्तन अधिकारी को इस संबंध में आवश्यक दिशा-निर्देश दिए।

इस अवसर पर मुख्य विकास अधिकारी विनोद राम त्रिपाठी, मुख्य चिकित्साधिकारी डॉ. संजय कुमार और उपायुक्त मनरेगा मनोज कुमार वर्मा सहित विभिन्न विभागों के अधिकारी मौजूद रहे।

Tarun Mitra

## राष्ट्रीय मानवाधिकार आयोग के सदस्य ने अधिकारियों के साथ की समीक्षा बैठक

<https://www.tarunmitra.in/state/uttar-pradesh/member-national-human-rights-commission-held-review-meeting-with-officials/article-108151>

By SUDHA Jaiswal

On 08 Oct 2025 17:24:20

कौशाम्बी। जिले में राष्ट्रीय मानवाधिकार आयोग के सदस्य, प्रियांक कानूनगो ने आज उदयन सभागार में सम्बन्धित अधिकारियों के साथ समीक्षा बैठक की। बैठक में सदस्य ने कौशल विकास मिशन की समीक्षा के दौरान अब तक कितने लोगों को प्रशिक्षण दिया गया, किस प्रकार का प्रशिक्षण दिया गया, कितना प्लेसमेण्ट हुआ व कितनी बालिकाओं को प्रशिक्षण दिया गया आदि की जानकारी प्राप्त करते हुए कहा कि जनपद में उपलब्ध संसाधनों के आधार पर युवाओं को प्रशिक्षण दिलाकर जनपद में उद्यम स्थापित करने के लिए प्रोत्साहित किया जाय।

उन्होंने श्रम विभाग की समीक्षा के दौरान ईट-भट्टों आदि स्थानों पर कार्य कर रहे बाल श्रमिकों को चिन्हित कर, उनके पुर्नवासन के लिए की गई कार्यवाही की जानकारी प्राप्त करते हुए श्रम प्रवर्तन अधिकारी को आवश्यक दिशा-निर्देश दिए। सदस्य ने जेल अधीक्षक से कहा कि कारागार में बंद, 70 वर्ष से अधिक आयु के लोगों का आयुष्मान कार्ड बनवाया जाय। इसके साथ ही उन्होंने जिला समाज कल्याण अधिकारी को मुख्य चिकित्साधिकारी से समन्वय कर 70 वर्ष से अधिक आयु के पेंशनधारियों का आयुष्मान कार्ड बनवाने के निर्देश दिए। उन्होंने छात्रवृत्ति योजना के अन्तर्गत कितने छात्रों को लाभान्वित किया गया/किया जा रहा है, कि जानकारी प्राप्त कर आवश्यक निर्देश दिए। उन्होंने जनपद में स्वयं सहायता समूह की महिलाओं द्वारा किस प्रकार के उद्यम किए जा रहे हैं, इसकी जानकारी प्राप्त करते हुए उपायुक्त एन.आर.एल.एम. को आवश्यक निर्देश दिए। बैठक में जिला प्रोबेशन अधिकारी ने बताया कि जनपद में 2 सपोर्ट पर्सन हैं, जिस पर सदस्य ने और सपोर्ट पर्सन बढ़ाने के निर्देश दिए।

इस अवसर पर मुख्य विकास अधिकारी विनोद राम त्रिपाठी, मुख्य चिकित्साधिकारी डॉ. संजय कुमार एवं उपायुक्त मनरेगा मनोज कुमार वर्मा सहित अन्य सम्बन्धित अधिकारीगण उपस्थित रहें।

Hindustan

## जेल में निरुद्ध बुजुर्ग बंदियों-कैदियों का बनेगा आयुष्मान कार्ड

Kausambi News - जिला कारागार में 70 वर्ष से अधिक आयु के बंदियों का आयुष्मान कार्ड बनेगा। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने जेल अधीक्षक को निर्देश दिए हैं। उन्होंने युवाओं को कौशल विकास के माध्यम...

<https://www.livehindustan.com/uttar-pradesh/kausambi/story-ayushman-cards-for-elderly-prisoners-and-skill-development-initiatives-in-district-jail-201759945424630.amp.html>

Wed, 8 Oct 2025, 11:13:PM

Newsrap हिन्दुस्तान, कौशाम्बी

जिला कारागार में निरुद्ध 70 वर्ष से अधिक आयु के बंदियों और कैदियों का अब आयुष्मान कार्ड बनेगा। बुधवार को समीक्षा बैठक के दौरान राष्ट्रीय मानवाधिकार आयोग के सदस्य ने जेल अधीक्षक को इस बाबत निर्देश दिया है। उन्होंने युवाओं को प्रशिक्षक कर उन्हें जनपद में उद्योगों की स्थापना करने के लिए प्रेरित करने को भी कहा है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने बुधवार को कलक्ट्रेट स्थित सम्राट उदयन सभागार में अधिकारियों के साथ समीक्षा बैठक की। कौशल विकास मिशन की समीक्षा के दौरान पूछा कि अब तक कितने लोगों को प्रशिक्षण दिया गया, किस प्रकार का प्रशिक्षण दिया गया, कितना प्लेसमेंट हुआ व कितनी बालिकाओं को प्रशिक्षण दिया गया।

कहा कि जनपद में उपलब्ध संसाधनों के आधार पर युवाओं को प्रशिक्षण दिलाकर जनपद में उद्यम स्थापित करने के लिए प्रोत्साहित किया जाए। उन्होंने श्रम विभाग की समीक्षा के दौरान ईट-भट्टों आदि स्थानों पर कार्य कर रहे बाल श्रमिकों को चिन्हित कर उनके पुनर्वासन के लिए की गई कार्रवाई की भी जानकारी प्राप्त की। श्रम प्रवर्तन अधिकारी को आवश्यक दिशा-निर्देश दिए। जेल अधीक्षक के साथ जिला समाज कल्याण अधिकारी को मुख्य चिकित्साधिकारी से समन्वय कर 70 वर्ष से अधिक आयु के पेंशनधारियों का आयुष्मान कार्ड बनवाने का निर्देश दिया। बैठक में जिला प्रोबेशन अधिकारी ने बताया कि जनपद में दो सपोर्ट पर्सन हैं, जिस पर सदस्य ने और सपोर्ट पर्सन बढ़ाने के निर्देश दिए। इस मौके पर मुख्य विकास अधिकारी विनोद राम त्रिपाठी, मुख्य चिकित्साधिकारी डॉ. संजय कुमार, उपायुक्त मनरेगा मनोज कुमार वर्मा आदि मौजूद रहे। ... और सदस्य ने जनसुनवाई भी की राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने विकास भवन स्थित सरस हाल में जनसुनवाई भी की। इस दौरान आम जन की शिकायतों व समस्याओं को सुना। साथ ही संबंधित अधिकारियों को शीघ्र समस्या के निस्तारण का आदेश दिया। जनसुनवाई में अधिकतर शिकायतें पेंशन, विश्वकर्मा श्रम सम्मान योजना का लाभ दिलाने, भूमि विवाद एवं स्वयं सहायता समूह से जुड़ने आदि की आईं।

Tv9 Bharatvarsh

## दिल दहला देने वाली घटना अंधविश्वास,टोटके और फिर बच्चों के साथ किया ये

<https://www.tv9hindi.com/videos/jhabua-child-burns-superstition-tantrik-pneumonia-treatment-nhrc-action-needed-3516625.html>

TV9 Bharatvarsh | Updated on: Oct 08, 2025

मध्य प्रदेश के झबुआ जिले में अंधविश्वास का एक दिल दहला देने वाला मामला सामने आया है, जहाँ निमोनिया से पीड़ित तीन मासूम बच्चों को तांत्रिक के बहकावे में आकर गर्म सलाखों से दागा गया. दो महीने के दो लड़कों और छह महीने की एक लड़की के शरीर पर जलने के गंभीर घाव पाए गए हैं. परिजनों ने डॉक्टर की सलाह के बजाय गांव के तांत्रिक पर भरोसा किया, जिसने निमोनिया को प्रेत बाधा बताकर बच्चों को दागने का उपाय सुझाया. देखें वीडियो